

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. 1990/92

Date of decision: 16/12/92

K.C.Ahuja .. Applicant

Versus

Union of India & others .. Respondents.

Sh.V.P.Sharma .. Counsel for the applicant.

Ms. Jaswinder Kaur .. Counsel for the respondents.

CORAM:

The Hon'ble Sh.Justice Ram Pal Singh, Vice Chairman(J).

The Hon'ble Sh.I.P.Gupta, Member(A).

JUDGEMENT (ORAL)

In this application, filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for revised pay scale on the basis of Government of India letter dated 13.3.84 alongwith fixation of pay and arrears with effect from the same date as has been granted to the Draughtsmen working in the Telecom Wing, in the Telecom Factories Organization and Telecom Department.

2. The applicant belongs to the Telecom Board. The case of some applicants of this Board was considered in O.A. 2999/89 P.S. Bhatnagar Versus Union of India, decided on 6.3.91. The order dated 6.3.91 of the Tribunal observed that the Draughtsmen in the Telecom Board should also be granted the same scales of pay which have been granted in the other three wings namely, Telecom Civil Wing, Telecom Wing, Telecom Factories Organization, as they are substantially performing similar duties as the Draughtsmen in the other three wings of the Telecom Department. The fixation of pay and payment of arrears, according to the said order, was to be in accordance with the Ministry of Finance O.M. dated 13.3.84 namely the pay of the applicants shall be fixed notionally from

13.5.82 subject to fulfilment of other conditions as laid down in Department's letter No.10-15/83/CSE dated 12th September, 1984 with the actual benefit being granted w.e.f. 1.11.83. The applicant belongs to the Telecom Board which is similarly placed. Just because he was not an applicant in the said O.A. (P.S.Bhatnagar Versus Union of India (supra)), he cannot be denied the benefit of that judgement. Therefore, it is directed that the benefit of that judgement should be extended to the applicant also who belongs to the Telecom Board. With this direction the O.A. is disposed of with no order as to costs.

I.P.Gupta  
( I.P.GUPTA ) 16/12/92  
MEMBER(A)

Ram Pal Singh  
(RAM PAL SINGH)  
VICE CHAIRMAN(J)